

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 221/TT/2016

Subject : Determination of transmission tariff for **Asset-I:** 500 MVA 400/220KV ICT-II at Bagpat GIS Sub-station along with associated bays and **Asset-II:** 2 No. 220 kV Line bays associated with Bagpat GIS under “Northern Region System Strengthening Scheme- XIX” in Northern Region.

Date of Hearing : 11.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 17 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted as follows:-

- a) The instant petition has been filed for determination of transmission tariff for “Northern Region System Strengthening Scheme- XIX” in Northern Region.
- b) Information sought vide order dated 9.1.2017 was submitted vide affidavit dated 16.2.2017. Replies have been filed by Rajasthan Discoms, BYPL, UPPCL and BRPL vide affidavits dated 28.12.2016, 22.12.2016, 14.12.2016 and 5.12.2016 respectively. Rejoinder to the replies of UPPCL and BRPL has submitted vide affidavits dated 21.4.2017;
- c) As per the Investment Approval (IA) dated 16.2.2009, the schedule completion is



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within 36 months from the date of IA. Accordingly, the schedule date of completion works out to 15.2.2012. Against this, Assets I and II were commissioned on 3.7.2016 and 11.9.2016 respectively, hence there is time over-run of 52 months 17 days and 54 months 25 days in case of Assets I and II respectively;

- d) Time over-run was mainly on account of RoW issues and non-commissioning of downstream asset. Details of time over-run has already been submitted in the main petition;
- e) The total completion cost is within the approved FR cost. COD , RLDC, Auditor's certificates and RCE has already been submitted and would submit CPM analysis and PERT chart; and
- f) He requested to condone the delay and allow the tariff as claimed.

2. Learned counsel for BRPL submitted that there is delay of 53 months and 55 months in commissioning the assets. There is increase in the IDC claimed from ₹30 cr. to ₹90 cr., which has not been justified by the petitioner. There is cost over-run in case of Asset-II for which no justification has been given. The petitioner has not submitted the Transmission Service Agreement (TSA).

3. In response, the representative of petitioner submitted that time over-run in case of related assets under NRSSS XIX was dealt by the Commission in Petition No.253/TT/2015 and was condoned in order dated 30.6.2016. The RCE and TSA have been submitted.

4. The Commission directed the petitioner to submit the rejoinder to the reply filed by BRPL by 5.6.2017. The Commission further observed that if the rejoinder is not filed within the said date, the matter will be disposed on the basis of the information available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

